

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 352 of 1995

Wednesday this the 8th day of March, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. P.R. Radha,
D/o Raman, Puliyam Parambil House,
Mullurkara PO, Trichur Dist.
2. V.K.Janaki D/o Krishnan,
Vandiparambil House,
Mullurkara PO, Trichur Dist. Applicants
(By Advocate Mr. Martin G. Thottan)

vs.

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office, Park Town PO,
Madras.3.
2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14. Respondents

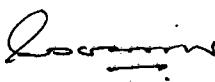
O R D E R

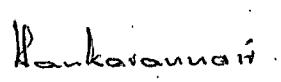
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek absorption in Group 'D' posts
against "shortfall vacancies". We find that applicants
have made A4 and A5 representations before second
respondent for identical reliefs. We direct second
respondent to pass a reasoned order on the representations
within three months from today advertizing to the material
facts and law governing the subject.

2. With this direction, we dispose of the
application. No costs.

Dated 8th day of March, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures:

Annexure A4: A true copy of the representation dated 18-5-1994 submitted by the 1st applicant to the 2nd respondent.

Annexure A5. A true copy of the representation dated 19-5-94 submitted by the 2nd applicant to the 2nd respondent.